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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 5539/2021**

SYSCHEM INDIA LIMITED

..... Petitioner

Through: Mr. Shivashish Karnani, Advocate.

versus

UNION OF INDIA & ORS.

..... Respondents

Through: Mr. Vivek Goyal, CGSC for
respondent no.1/UOI.

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER

HON'BLE MR. JUSTICE TALWANT SINGH

ORDER

% **27.05.2021**

[Court hearing convened *via* video-conferencing on account of COVID-19]

1. The petitioner's principal grievance, is that, the refund of Integrated Goods and Services Tax (in short 'IGST') due to it for the financial year (in short FY') 2019-2020 has not been remitted up until now.

1.1 According to the petitioner, the amount to be refunded is Rs.53,97,397/-. It is the petitioner's case that, this refund concerns 17 invoices generated on account of export of goods.

1.2. Although, it is not disputed by the petitioner that certain typographical errors did creep in the GST returns filed by it; however, according to the petitioner, on the Goods and Services Tax Network portal (in short 'GSTN portal'), there is no provision for correcting the errors.

2. Accordingly, issue notice.

3. Mr. Vivek Goyal, who appears on behalf of the respondent no.1/UOI, accepts service.

4. On steps being taken, notice shall issue to respondent nos. 2 to 11 *via* all permissible modes including e-mail.
5. List the matter on 04.08.2021.

RAJIV SHAKDHER, J

TALWANT SINGH, J

MAY 27, 2021

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